CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 10TH DAY OF NOVEMBER, 2000

Original Application No.1240 of 2000

Hen My justice R. R. Ic. Trived. Vie:

He Mr. S. Dayal, IM(A) O.P.Mishra, S/o Shri Krishan Murari Mishra R/o 84/138 Karwalo Nagar P.O. Anwarganj, district Kanpur.

... Applicant

(By Adv: Shri Upendra Nath)

- Union of India, through Secretary 1. Ministry of Communication, Deptt. of Post, Dak Bhawan New Delhi.
- 2. The P.M.G. Kanpur.

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi, V.C.)

The grievance of the applicant is that he has not been paid salary from August 2000 though he is working on the The applicant is working as PA-HSG-II. applicant has already filed representation, a copy of which has been filed as (Annexure 1) to the application, in our opinion it shall be better to ask the authorities to decide hes beach the representation according to applicant as no order is passed by any authority for withholding salary.

With the above observation we dispose of this application with a direction to respondent no.2 to decide the representation of the applicant by a reasoned order within a month from the date a copy of this order is filed.

There will be no order as to costs.

VICE CHAIRMAN

Dated: 10.11.2000

Uv/